

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "A": HYDERABAD
(THROUGH VIRTUAL CONFERENCE)**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
and
LAXMI PRASAD SAHU, ACCOUNTANT MEMBER**

ITA No. 1540/H/2019		
Centre for Environment Concerns, Hyderabad. PAN - ADVPN 5331K (Appellant)	Vs.	Commissioner of Income- tax (Exemptions), Hyderabad. (Respondent)
Assessee by:		Shri A.V. Raghuram
Revenue by:		Smt. Anjala Sahu
Date of hearing:		25/03/2021
Date of pronouncement:		05/04/2021

ORDER

PER L.P. SAHU, A.M.:

This appeal filed by the assessee is directed against CIT(Exemptions), Hyderabad's order dated 30/08/2019 involving proceedings u/s 80G(5)(vi) of the Income Tax Act, 1961 ; in short "the Act".

2. At the time of hearing, the assessee has placed on record an application dated 24.03.2021 requesting for the permission to withdraw its appeal. The learned Departmental Representative did not raise any objection to

such prayer. We, therefore, permit the assessee to withdraw its appeal, which hereby stands dismissed as withdrawn.

3. In the result, assessee's appeal is dismissed in above terms.

Pronounced in the open court on 5th April, 2021.

**Sd/-
(S. S. GODARA)
JUDICIAL MEMBER**

**Sd/-
(L.P. SAHU)
ACCOUNTANT MEMBER**

Hyderabad, Dated: 5th April, 2021.

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copy to :

1	<i>M/s Centre for Environment Concerns, Hyderabad.</i>
2	<i>CIT (Exemptions), 3rd Floor, Annexe, Aayakar Bhavan, Basheerbagh, Hyderabad - 01.</i>
3	<i>CIT(Exemptions) , Hyderabad</i>
4	<i>ITO(E) - 1, Hyderabad.</i>
5	<i>ITAT, DR, Hyderabad</i>
6	<i>Guard File.</i>